

ITEM NO.47

COURT NO.5

SECTION II-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 16024/2025

[Arising out of impugned final judgment and order dated 24-09-2025 in WPCRL No. 86/2022 passed by the High Court of Delhi at New Delhi]

PURUSHOTTAM DEV ARYA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 256771/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 256769/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 10-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Deeptakirti Verma, AOR
Ms. Neha Sharma, Adv.
Mr. Nakul Chengappa, Adv.
Mr. Subhoday Banerjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and for permission to file additional documents/facts/annexures are allowed.

Issue notice.

In the meantime, there shall be an order of stay on the impugned order subject to the condition that

there shall not be any alienation or encumbrance of
the subject property under attachment.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR